BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023

IN THE MATTER OF:

ANAND ARYA ... APPLICANT

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

INDEX

S. No.	Particulars	Page Nos.
1.	Additional Submissions on behalf of Respondent No. 10 - Yamuna Expressway Industrial Development Authority along with Affidavit	1-9
2.	**ANNEXURE-1:** YEIDA's Letter dated 09 June 2022	10-11
3.	**ANNEXURE-2:** Minutes of the meeting of 74th Board Meeting	12
4.	**ANNEXURE-3:** YEIDA's Letter dated 08 September 2022	13
5.	Proof of Service	14

Mohit RJ2323/20

JSA, ADVOCATES AND SOLICITORS
ADVOCATES FOR RESPONDENT NO. 10
TOWER-C, 3RD FLOOR, WORLD TRADE CENTRE,
NAUROJI NAGAR
NEW DELHI 110029
+91-7976355023

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023

IN THE MATTER OF:

ANAND ARYA ... APPLICANT

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

ADDITIONAL SUBMISSIONS ON BEHALF OF RESPONDENT NO. 10 - YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY

1. The present Additional Submissions are being filed by Respondent No. 10, Yamuna Expressway Industrial Development Authority ("**YEIDA**"), pursuant to the Orders dated 04 September 2025 and 17 October 2025 passed by this Hon'ble Tribunal, directing the State authorities to clarify their position regarding the declaration of the Dhanauri Wetland as a Ramsar Site.

2. At the outset, we respectfully submit that YEIDA as a public authority, is unwaveringly dedicated to the conservation and management of all natural resources, including the Dhanauri Wetlands. YEIDA's vision is to sustainably develop areas of economic growth, and for that, it understands the importance of wetlands in water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes, etc.

3. In alignment with this commitment, YEIDA has undertaken a series of proactive measures for the protection and ecological restoration of the Dhanauri Wetland. Such as, YEIDA allocated a dedicated fund of INR 90,00,000 (Ninety Lakhs) to the Forest Department expressly for cleaning, maintenance, and conservation activities.

4. Further, in pursuit of a scientific and expert-led approach, YEIDA engaged Dr. Faiyaz A. Khudsar, a distinguished wetland ecologist, who conducted

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

joint inspections of the Dhanauri Wetland along with YEIDA and Forest Department officials. Acting upon his recommendations, YEIDA initiated water quality testing and laid bamboo barricading to facilitate continuous access for routine maintenance and water hyacinth removal. YEIDA, through the Forest Department, regularly carries out systematic and phased removal operations to address the persistent issue of water hyacinth proliferation. All water hyacinth removed from the wetland is transported to and disposed of at a designated dumping site located far away from the wetland area.

5. YEIDA has also ensured that the wetland remains free from garbage, polythene, and other pollutants and no solid waste dumping activities are carried out within the wetland area. In addition, YEIDA remains vigilant regarding encroachment prevention and regularly monitors the wetland boundary. As on date, no encroachment exists within the wetland area, thereby safeguarding its natural hydrology and ecological integrity. Additionally, YEIDA has requested the Forest Department to coordinate with the Irrigation Department to ensure continuous water supply to the wetland during summer months, emphasising the need to prevent distress to resident wildlife due to water scarcity.

6. The Applicant's insistence on declaring Dhanauri wetland as a Ramsar site is both unjustified and unreasonable, as the core objective of long-term conservation of Dhanauri can be effectively achieved by notification and management under the Wetlands (Conservation and Management) Rules, 2017 ("**Wetlands Rules, 2017**"), without requiring Ramsar designation.

7. The Wetlands Rules, 2017 already prohibit encroachment and poaching, empower the State Wetlands Authority to expand prohibitions for site-specific threats, and require comprehensive recording and monitoring, thereby providing the very tools needed to address the Applicant's cited concerns including bunding/encroachment, poaching, feral dogs, and water hyacinth proliferation. Moreover, Dhanauri already enjoys Supreme Court protection applying Rule 4 safeguards to all mapped wetlands, meaning the principal legal protections exist irrespective of Ramsar status.

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

8. Critically, Ramsar designation is driven by State Government and Ministry of Environment, Forest and Climate Change processes that lie entirely outside YEIDA's control and jurisdiction, making it unreasonable and impractical to insist on Ramsar status as a precondition when immediate and equally effective protection is readily available through the Wetlands Rules, 2017 notification pathway. Therefore, the Applicant's demand for Ramsar designation is unnecessary given the robust protections available under the Wetlands Rules, 2017.

9. In this regard, YEIDA has already issued letters dated 09 June 2022 and 08 September 2022 to the Divisional Forest Officer, Gautam Budh Nagar, stating that:

   a. Vide letter dated 09 June 2022, YEIDA informed the Divisional Forest Officer regarding the proposal to declare Dhanauri Wetland as a Ramsar Site and sought clarification on various aspects of the proposal. The Letter dated 09 June 2022 is annexed as **ANNEXURE-1**.

   b. Vide letter dated 08 September 2022, YEIDA communicated the decision taken by its Board of Directors in the 74th Board Meeting. The Board's decision, as recorded in the minutes, clearly states that the Board of Directors, after deliberation, approved the proposal with the modification that NOC be provided only for declaring Dhanauri water body as a Wetland (and not as Ramsar Site/Bird Sanctuary). Minutes of the meeting of 74th Board Meeting are annexed as **ANNEXURE-2**.

   c. The letter dated 08 September 2022 specifically states that in pursuance of the Board's decision, as per the proposal shown in Draft Master Plan 2041, necessary action may be taken only for declaring Dhanauri water body as a Wetland. The Letter dated 08 September 2022 is annexed as **ANNEXURE-3.**

10. Therefore, YEIDA has provided NOC for notifying Dhanauri Wetland under the Wetlands Rules, 2017.The Board's decision to provide NOC for Wetland

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

notification under the Wetlands Rules, 2017, was based on the considered view that such notification would provide comprehensive and adequate protection to Dhanauri Wetland, as follows:

a. **Comprehensive Legal Framework**: The Wetlands Rules, 2017, provide a robust legal framework for the conservation and management of wetlands in India. These Rules mandate the preparation of a comprehensive list of activities to be regulated and managed within the wetlands and their zone of influence, thereby ensuring effective protection.

b. **Regulatory Mechanism**: Under Rule 4 of the Wetlands Rules, 2017, the State Wetlands Authority is required to recommend measures for conservation and wise use of wetlands. This includes regulating activities that may have adverse impact on the wetland ecosystem, thereby providing a strong regulatory mechanism for protection.

c. **Prohibition of Harmful Activities**: Rule 4(2) of the Wetlands Rules, 2017, specifically prohibits activities that may lead to degradation of wetlands, including setting up of industries, disposal of construction waste, dumping of untreated waste and effluents, and any construction activity within the wetland zone. This ensures that the ecological character of Dhanauri Wetland is preserved.

d. **Monitoring and Enforcement**: The Wetlands Rules provide for regular monitoring of wetland ecosystems and enforcement mechanisms to prevent violations. The State Wetlands Authority is empowered to take necessary action against any activity that threatens the wetland ecosystem.

11. The Wetlands Rules, 2017, are specifically designed to protect and conserve wetland ecosystems in India and provide a comprehensive framework that addresses the unique ecological, hydrological, and biological characteristics of wetlands. The notification of Dhanauri Wetland under these Rules ensures

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

its protection and preservation in accordance with the highest standards of environmental conservation.

12. In summary, YEIDA remains committed to the conservation and protection of Dhanauri Wetland and has taken, and continues to take, various measures for its preservation, as detailed in its previous submissions. The notification of Dhanauri as a Wetland under the Wetlands Rules, 2017, represents a concrete step towards ensuring its long-term ecological sustainability.

13. YEIDA has previously filed a Reply dated 13 February 2024 and an Additional Affidavit dated 15 March 2024 in the present proceedings. In its earlier submissions, YEIDA had stated that it had no objection to the declaration of the Dhanauri Wetland as a Ramsar Site. Upon a closer review of the correspondence exchanged with the Forest Department, particularly letters dated 09 June 2022 and 08 September 2022, it has been found that there is a discrepancy between the factual position recorded in these letters and certain statements made in earlier submissions.

14. Upon closer and detailed review, it is now clarified that these letters pertain to NOC for notifying Dhanauri wetland under the Wetland Rules, 2014 and not an NOC for Ramsar Site declaration. The Board's decision, as recorded in the minutes of the 74th Board Meeting and communicated vide letter dated 08 September 2022, clearly states that the NOC was granted only for notifying the Dhanauri water body as a Wetland and not for its declaration as a Ramsar Site.

15. YEIDA unconditionally apologizes for the inadvertent and unintentional error in its earlier submissions. The likely reason for the misunderstanding was that the letters dated 09 June 2022 and 08 September 2022, were in Hindi and they were not accurately paraphrased in the Reply dated 13 February 2024 and an Additional Affidavit dated 15 March 2024, filed before this Hon'ble Tribunal.

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

16. Without prejudice to the above, and while reiterating its continued commitment to the ecological protection of the Dhanauri Wetland, YEIDA respectfully submits that in case, this Hon'ble Tribunal, upon its assessment, be of the view that the Dhanauri Wetland meets the requisite criteria for designation as a Ramsar Site and that such designation is necessary for ensuring its effective protection, YEIDA would be willing to place such proposal before its Board of Directors for reconsideration, in accordance with law and applicable procedures.

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

RESPONDENT NO. 10/ YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY

THROUGH

R/2383/2020

JSA, ADVOCATES AND SOLICITORS
ADVOCATES FOR RESPONDENT NO. 10
TOWER-C, 3RD FLOOR, WORLD TRADE CENTRE,
NAUROJI NAGAR
NEW DELHI 110029
+91-7976355023

DATE: 29 November 2025

PLACE: NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023

IN THE MATTER OF:

ANAND ARYA ... APPLICANT

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

AFFIDAVIT

I, Anju, W/o Sh. Manoj Kumar, aged about 53 years, currently Manager Planning of Yamuna Expressway Industrial Development Authority, having its office at First Floor, Commercial Complex, P-2, Sector – Omega – I, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201309, presently at New Delhi, do hereby solemnly declare on oath and state as under:

1. I am working as the Manager Planning with the Yamuna Expressway Industrial Development Authority. I am well conversant with the facts and circumstance of the instant case, hence, am competent to swear this affidavit.

2. The accompanying additional submission has been drafted under instructions of Yamuna Expressway Industrial Development Authority, and I have read and understood the contents of the accompanying action taken report.

3. I say that the facts and submissions made therein are true and correct. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

VERIFICATION

NOTARY PUBLIC
App By
Govt. of India
Regd. No. 16971
Area Delhi/NCR
Juris Extd. Whole India
Expiry Date
1 Feb 2030
M MOHAPATRA

I, the deponent abovenamed, do hereby verify that the contents of the foregoing affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 29 NOV 2025 day of November, 2025.

DEPONENT

अंजू
प्रबन्धक (वास्तुविद / नियोजन)
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

IDENTIFIED
R1383/2010

NOTARY PUBLIC
App By
Govt. of India
Regd. No. 16971
Area Delhi/NCR
Juris Extd. Whole India
Expiry Date
1 Feb 2030
MINATI RANI MOHAPATRA

ATTESTED
MINATI RANI MOHAPATRA
NOTARY DELHI-R-16971
GOVERNMENT OF INDIA
SUPREME COURT INDIA
COMPOUND

MINATI RANI MOHAPATRA
ADVOCATE (NOTARY)
Mob. No.: 8130128457

CERTIFIED THAT THE DEPONENT
Sh/Smt/Km. Anju
S/o, W/o, D/o Manoj Kumar
Identified by Shri/Smt. Mohit Sharma has solemnly affirmed before me at Delhi on 29/11/2025 Sl. No. 258 that the content of the affidavit which have been read & explained to his/ her knowledge.
NOTARY

29 NOV 2025

693

9

उत्तर प्रदेश सरकार

यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

FUTURE IS HERE

परिचय पत्र

यू0आई0डी : 305

नाम : अंजू

पदनाम : वास्तुविद / नियोजन

पता : 39,ज्योति किरण सोसाइटी,पाई–1,2, ग्रेटर नौएडा , गौतमबुद्धनगर, उत्तर प्रदेश– 201310

कार्ड धारक के हस्ताक्षर

जारी करने का दिनांक : 13.09.2025

वैधता दिनांक : 31.03.2026

जारी करने वाले अधिकारी के हस्ताक्षर

यमुना एक्सप्रेस-वे औद्योगिक विकास प्राधिकरण

प्रथम तल, कमर्सियल कॉम्पलेक्स, ब्लाक पी-2, सै0-ओमेगा-1, ग्रेटर नोएडा, सिटी-201308 जनपद-गौतम बुद्ध नगर (उ0प्र0)

पत्रांक-वाई.ई.ए./प्लान/1177/2022
दिनांक- 09-06-2022

सेवा में,
प्रभागीय वन अधिकारी
जिला-गौतमबुद्ध नगर
ई-01, सैक्टर-01, नोएडा।

विषयः- धनौरी वेटलैण्ड के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में प्रभागीय वन अधिकारी, गौतमबुद्ध नगर के पत्रांक-4944/355/गौतमबुद्ध नगर दिनांक-06/05/2022 का सन्दर्भ ग्रहण करने का कष्ट करे। पत्र में अनुरोध एक्सप्रेसवे औद्योगिक विकास प्राधिकरण क्षेत्रान्तर्गत धनौरी वेटलैण्ड को रामसर साईट/पक्षी विहार घोषित किये जाने के सम्बन्ध मे अनापत्ति प्रमाण पत्र उपलब्ध कराने की अपेक्षा की गयी है। प्रकरण के सम्बन्ध में महत्वपूर्ण तथ्य निम्नवत है:-

- धनौरी वेटलैण्ड के अन्तर्गत राजस्व ग्राम-धनौरी, ग्राम-ठसराना एवं ग्राम-अमीपुर की भूमि पड़ती है। सन्दर्भित वेटलैण्ड यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण की जनपद-गौतमबुद्ध नगर व बुलन्दशहर के अधिसूचित क्षेत्र हेतु उ0प्र0 शासन द्वारा अनुमोदित महायोजना-2031 के सैक्टर-16 के अन्तर्गत पड़ता है। महायोजना-2031 के अनुसार सन्दर्भित धनौरी वेटलैण्ड का क्षेत्र 16.89 हैक्टेयर है तथा इस वेटलैण्ड के चारों ओर लगभग 38.80 हैक्टेयर क्षेत्र ग्रीनबेल्ट के रूप में नियोजित है।
- उल्लेखनीय है कि महायोजना के अनुसार सैक्टर-16 का भू-उपयोग आवासीय, रिक्रेशनल ग्रीन तथा ग्रीन/पार्क है। प्राधिकरण द्वारा सैक्टर-16 के आवासीय भू-उपयोग के अन्तर्गत आवासीय भूखण्डों का नियोजन कर स्कीम के माध्यम से भूखण्डों का आवंटन किया जा चुका है।
- वन विभाग द्वारा धनौरी वेटलैण्ड को रामसर साईट घोषित कराने हेतु उ0प्र0 शासन को प्रस्ताव प्रेषित किया गया है। धनौरी वेटलैण्ड को रामसर साईट घोषित के प्रस्ताव के साथ संलग्न मानचित्र मे दर्शायी गयी धनौरी वेटलैण्ड की बाउन्ड्री को सैक्टर-16 के सैक्टर ले-आउट व टेन्टेटिव सूपरइम्पोज किया गया। जिससे संज्ञान में आया कि वन विभाग द्वारा प्रस्तावित धनौरी वेटलैण्ड की बाउन्ड्री से सैक्टर-16 में नियोजित व आवंटित आवासीय भूखण्ड प्रभावित हो रहे है। जिस कारण वन विभाग द्वारा प्रस्तुत प्रस्ताव में रामसर साईट हेतु वर्णित बाउन्ड्री पर अनापत्ति प्रदान नही की जा सकती है।
- यहाँ यह भी उल्लेखनीय है कि प्राधिकरण द्वारा परामर्शदाता संस्था MaRS Planning & Engineering Services Pvt. Ltd. द्वारा जनपद-गौतमबुद्ध नगर व बुलन्दशहर के अधिसूचित क्षेत्र की महायोजना-2041 तैयार करायी जा रही है। परामर्शदाता संस्था द्वारा महायोजना-2041 का प्रस्तुतीकरण के साथ-साथ धनौरी वेटलैण्ड के सम्बन्ध में भी प्रस्तुतीकरण किया गया। प्रस्तुतीकरण के समय प्राधिकरण बोर्ड द्वारा धनौरी वेटलैण्ड के सम्बन्ध में संस्था को पुनः परीक्षण कर प्रस्ताव प्रस्तुत करने के निर्देश दिये गये। परामर्शदाता संस्था द्वारा धनौरी वेटलैण्ड का परीक्षण सैक्टर-16 के अन्तर्गत आवंटित भूखण्डों, सैक्टर-16 के तलपट मानचित्र में सर्वे के आधार पर धनौरी वेटलैण्ड हेतु प्रदर्शित क्षेत्र, महायोजना-2031 में धनौरी वेटलैण्ड हेतु

3/22

रिपोर्ट/आख्या उपलब्ध करायी गयी है। परामर्शदाता संस्था द्वारा धनौरी वेटलैण्ड का कुल क्षेत्रफल–46.35 हैक्टेयर दर्शाया गया है तथा धनौरी वेटलैण्ड के चारों तरफ बफर जोन के रूप में लगभग 66.54 हैक्टेयर एरिया (वैटलैण्ड व बफर जोन एरिया 112.89 हैक्टेयर) प्रदर्शित किया गया है। कुल वैटलैण्ड व बफर जोन एरिया 112.89 हैक्टेयर में से लगभग 25 हैक्टेयर भूमि प्राधिकरण की अधिग्रहित भूमि है। जिसके अधिग्रहण में प्राधिकरण द्वारा व्यय किया गया है।

परामर्शदाता संस्था द्वारा प्रस्तुत रिपोर्ट इस आशय के साथ संलग्न है कि उक्त रिपोर्ट के अनुसार ही धनौरी वेटलैण्ड को रामसर साईट घोषित कराने के सम्बन्ध में कार्यवाही कराने का कष्ट करें।

संलग्नक–उपरोक्तानुसार

भवदीय,

9.6.22

(डा0 अरुणवीर सिंह)
मुख्य कार्यपालक अधिकारी

मद संख्या (74/28) : यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के सैक्टर–18 में स्थित धनौरी जल निकाय के सम्बन्ध में।

निर्णय : संचालक मण्डल द्वारा विचारोपरान्त इस संशोधन के साथ प्रस्ताव अनुमोदित किया गया कि धनौरी जल निकाय को केवल वैटलैण्ड के रूप में ही घोषित करने की एन0ओ0सी0 प्रदान की जाये।

मद संख्या (74/29) : यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण की टप्पल–बाजना अर्बन सेन्टर की महायोजना के अन्तर्गत लॉजिस्टिक पार्क के विकास तथा नगर पंचायत टप्पल से सम्बंधित प्रकरण के सम्बन्ध में।

निर्णय : लॉजिस्टिक पार्क के कंसलटेन्ट M/s. Deloitte Touche Tohmatsu India LLP द्वारा परियोजना का प्रस्तुतीकरण किया गया तथा अवगत कराया गया कि प्रस्तावित लॉजिस्टिक क्षेत्र के 03 उपभाग हैं, स्थल पर उपभाग "बी" एवं "सी" अतिक्रमित है। अतः भाग "ए" में लॉजिस्टिक पार्क की परियोजना प्रस्तावित की गई है। इस सम्बन्ध में संचालक मण्डल द्वारा निर्देशित किया गया कि परियोजना के पार्ट "बी" एवं "सी" से अतिक्रमण हटाकर भविष्य में लॉजिस्टिक पार्क फैज–2 की योजना लाई जाये। तद्क्रम में संचालक मण्डल द्वारा परियोजना की डी0पी0आर0 अनुमोदित की गई तथा निर्देशित किया गया कि परामर्शदाता संस्था से परियोजना की आर0एफ0पी0 डाक्युमेन्ट एवं कंशैसन एग्रीमेन्ट तैयार करवाकर तद्नुसार उत्तर प्रदेश शासन की पी0पी0पी0 गाईडलाईन्स् में उल्लिखित व्यवस्था के अनुसार अग्रिम आवश्यक कार्यवाही की जाये।

मद संख्या (74/30) : प्राधिकरण क्षेत्रान्तर्गत फिल्म सिटी से नॉएडा इन्टरनेशनल एयरपोर्ट तक Personalized Rapid Transit (PRT) के सम्बन्ध में।

निर्णय : संचालक मण्डल द्वारा परियोजना की डी0पी0आर0 अनुमोदित की गई तथा निर्देशित किया गया कि परामर्शदाता संस्था से परियोजना की आर0एफ0पी0 डाक्युमेन्ट एवं कंशैसन एग्रीमेन्ट तैयार करवाकर तद्नुसार उत्तर प्रदेश शासन की पी0पी0पी0 गाईडलाईन्स् में उल्लिखित व्यवस्था के अनुसार अग्रिम आवश्यक कार्यवाही की जाये।

मद संख्या (74/31) : नोएडा इन्टरनेशनल एयरपोर्ट तक एयरपोर्ट मैट्रो परियोजना के सम्बन्ध में।

CHAIRMAN'S INITIALS
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

डा० ए० वी० सिंह
मुख्य कार्यपालक अधिकारी
यमुना एक्सप्रेसवे औद्यो० वि० प्राधिकरण

6/22

यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण

प्रथम तल, कॉमर्शियल कॉम्पलेक्स, भी-2, सैक्टर-ओमेगा-1, ग्रेटर नोएडा, जनपद-गौतम बुद्ध नगर (उ0प्र0)

पत्रांक/वाई0ई0ए0/Plng/85 /2022
दिनांक-08-09-2022

सेवा में,

प्रभागीय वनाधिकारी
गौतमबुद्ध नगर वन प्रभाग
गौतमबुद्ध नगर।

विषयः-**यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के सैक्टर-16 में स्थित धनौरी जल निकाय के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में कार्यालय प्रभागीय वन अधिकारी, गौतमबुद्ध नगर के पत्रांक-4944/355/गौतमबुद्ध नगर दिनांक-06/05/2022 तथा पत्रांक-882/32-5 दिनांक-04.08.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें पत्र दिनांक-06.05.2022 के कम में यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण द्वारा कार्यालय प्रभागीय वन अधिकारी, गौतमबुद्ध नगर को प्राधिकरण द्वारा पत्रांक-वाई.ई.ए./Plng/1177/2022 दिनांक-09.06.2022 प्रेषित किया गया। अवगत कराना है कि धनौरी जल निकाय को वैटलैण्ड घोषित कराने सम्बन्ध में प्रस्ताव प्राधिकरण की 74वीं बोर्ड बैठक में संचालक मण्डल के समक्ष प्रस्तुत किया गया (प्राधिकरण बोर्ड में प्रस्तुत एजेण्डा व कार्यवृत्त संलग्न)। जिसके कम संचालक मण्डल द्वारा लिया गया निर्णय निम्नवत है-

"संचालक मण्डल द्वारा विचारोपरान्त इस संशोधन के साथ प्रस्ताव अनुमोदित किया गया कि धनौरी जल निकाय को केवल वैटलैण्ड के रूप में ही घोषित करने की एन0ओ0सी0 प्रदान की जाये।"

उल्लेखनीय है कि परामर्शदाता संस्था द्वारा ड्राफ्ट महायोजना-2041 की रिपोर्ट उपलब्ध करायी गयी है जिसमें धनौरी जल निकाय का कुल क्षेत्रफल-46.35 हैक्टेयर दर्शाया गया है तथा धनौरी जल निकाय के चारों तरफ बफर जोन के रूप में लगभग 66.54 हैक्टेयर एरिया (जल निकाय व बफर जोन एरिया 112.89 हैक्टेयर) प्रदर्शित किया गया है। कुल जल निकाय व बफर जोन एरिया 112.89 हैक्टेयर में से लगभग 25 हैक्टेयर भूमि प्राधिकरण की अधिग्रहित भूमि है। जिसके अधिग्रहण में प्राधिकरण द्वारा व्यय किया गया है।

प्राधिकरण बोर्ड के निर्णय के कम में ड्राफ्ट महायोजना-2041 में दर्शाये गये प्रस्ताव अनुसार ही धनौरी जल निकाय को मात्र वैटलैण्ड घोषित कराने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार

भवदीय,

(डा0 अरूणवीर सिंह)
मुख्य कार्यपालक अधिकारी

Proof of Service

14

From: Mohit Sharma
To: akashvashishtha.06@gmail.com
Cc: Prem Prakash Tiwari
Subject: Anand Arya - NGT - O.A. No. 630 of 2023
Date: 29 November 2025 15:50:27
Attachments: Additional Submissions by YEIDA.pdf
image001.png
image002.png
image003.png
image004.png
image005.png
image006.png
image007.png

Dear Mr. Vashishtha,

We represent Respondent No. 10, the Yamuna Expressway Industrial Development Authority, in the aforementioned matter.

Please find enclosed a copy of the Additional submission filed on behalf of Respondent No. 10 for your consideration. Kindly treat the same as advance service.

Regards,

Mohit Sharma
Senior Associate
JSA Advocates & Solicitors

3rd Floor, Tower C, World Trade Centre
Nauroji Nagar, New Delhi - 110029, India
T: +911143110678 M: +917976355023 B: +911143110600
www.jsalaw.com mohit.sharma@jsalaw.com

Please consider the environment before printing.

CONFIDENTIALITY INFORMATION AND DISCLAIMER

This communication being sent by the offices of JSA is privileged and confidential and is directed to and for the use of the addressee only. If this message reaches anyone other than the intended recipient, we request the reader not to reproduce, copy, disseminate or in any manner distribute it. We further request such recipient to notify us immediately by return email and delete the original message. JSA does not guarantee the security of any information transmitted electronically and is not liable for the proper, timely and complete transmission thereof. Opinions, conclusions and other information in this communication that do not relate to the official business of JSA are neither given nor endorsed by it.